



2026:AHC:6614

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19341 of 2025

Ajay Pal Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arun Kumar, Gaurav Tiwari, Rajanee Kumari
Counsel for Respondent(s)	:	

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Gaurav Tripathi, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he was appointed as a Constable PAC on 16.12.1984 and was superannuated on 31.07.2024. Grievance of the writ petitioner is that he had been paid pension till 29.08.2025, but post the said date, he has not been paid the pension.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2 by 22.01.2026, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case Respondent no.2 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

January 12, 2026

N.S.Rathour

(Vikas Budhwar,J.)